

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 9107 of 2019

Perwez Alam Khan @ Parbej Alam Khan	Petitioner
Versus			
1. The State of Jharkhand			
2. Basiroon Nisha @ Soni Parween	Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner	: Mr. R. S. Mazumdar, Sr. Advocate
For the State	: Mr. Vinay Kumar Tiwary, A.P.P.
For the O.P. No. 2	: Md. Zaid Ahmed, Advocate

03/25.06.2020 Heard Mr. R. S. Mazumdar, learned senior counsel for the petitioner, Mr. Vinay Kumar Tiwary, learned A.P.P. for the State and Md. Zaid Ahmed, learned counsel appearing for the opposite party no. 2.

Petitioner has been made accused in connection with C. P. Case No. 902 of 2019.

The complainant who is the second wife of the petitioner was got married on 21.01.2014.

It has been alleged that there was a demand of Rs. 2,00,000/- in cash, washing machine and a laptop and on non-fulfillment of which she was tortured which resulted in her suffering miscarriage.

It has been stated by the learned senior counsel for the petitioner that the complainant is in habit of solemnizing marriage and thereafter realising money for which he has referred to a compromise which has been brought on record.

Md. Zaid Ahmed, learned counsel appearing for the opposite party no. 2 has opposed the prayer for anticipatory bail of the petitioner and has stated that on account of assault committed by the petitioner the complainant has suffered miscarriage.

From a perusal of the complaint petition, it appears that allegations are general and omnibus in nature. So far as the contention which has been raised by the learned senior counsel for the petitioner is concerned, it appears that the complainant had compromised the case earlier by taking an amount of Rs. 4,00,000/-.

In such circumstance, therefore, I am inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the order dated 15.01.2020 is, hereby, confirmed.

This application is allowed.

(Rongon Mukhopadhyay, J.)